

ITEM NO.61

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

CrI.A. No. 3115/2023 (II)
(FOR APPLICATION FOR PERMISSION ON IA 262571/2024 FOR EXEMPTION
FROM FILING O.T. ON IA 262573/2024 IA No. 262571/2024 - APPLICATION
FOR PERMISSION IA No. 262573/2024 - EXEMPTION FROM FILING O.T.)

CrI.A. No. 51/2022 (II)
(FOR INTERIM BAIL ON IA 238201/2024)

Date : 22-11-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) **Mr. Dinhar Takiar, Adv.**
 Mr. Yash Singhg, Adv.
 Mr. Rajan K. Chourasia, AOR

Ms. Veera Kaul Singh, AOR

Mr. Prem Malhotra, AOR

For Respondent(s) **Mr. Siddharth Dave, Sr. Adv.**
 Mrs. Pragya Baghel, AOR
 Ms. Jemtiben Ao, Adv.

Mr. Anuvrat Sharma, AOR

**Mr. Ramesh Thakur, Adv.
Ms. Tulika Mukherjee, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

1. We are not inclined to entertain I.A. No. 238201 of 2024 in Criminal Appeal No. 51 of 2022 and I.A. No. 262571 of 2024 in Criminal Appeal No. 3115 of 2023.
- 2 The interlocutory applications are, accordingly, dismissed.

**(GULSHAN KUMAR ARORA)
AR-CUM-PS**

**(NAND KISHOR)
COURT MASTER**